

IN THE NATIONAL COMPANY LAW TRIBUNAL
NEW DELHI BENCH (COURT - II)

Item No. 212
(IB)-244(ND)/2017
CA-246/2019, CA-237/2018,
CA-1683/2019, IA-2230/2022

IN THE MATTER OF:

Indian Bank

... **Applicant/Petitioner**

Versus

M/s. Athena Demwe Power Ltd.

... **Respondent**

Under Section: 7 of IBC, 2016

Order delivered on 29.11.2022

CORAM:

SHRI. BACHU VENKAT BALARAM DAS,
HON'BLE MEMBER (J)

SHRI. L.N. GUPTA,
HON'BLE MEMBER (T)

PRESENT:

For the CoC : Mr. Brijesh Kumar Tamber, Ms. Gargi Tyagi,
Mr. Vinay Singh Bist, Advs.
For the RP : Mr. Sujoy Datta, Adv.
For the State of : Mr. Sri Harsha Peechara, Adv.
Arunachal Pradesh
For Navayuga : Mr. Saurav Agarwal, Mr. Soumil Jhanwar,
Engineering Co. Mr. Suchit Singh Rawat in IA-237/2018.
Ltd.
For THDC India : Mr. Krishnendu Datta Sr. Adv, Mr. Tanuj Sud, Mr.
Ltd. Ajay Kumar, Ms. Harshita Ahluwalia, Ms. Stuti
Advs. in Ia-2230/2022.

ORDER

CA-237/2018: Ld. Counsel for the CoC concluded his arguments. He also submitted that the written notes of submissions and convenience compilation are filed with the Registry. Ld. Counsel for the RP commenced his arguments. Arguments to continue. List this application on 02.12.2022.

CA-246/2019, CA-1683/2019, IA-2230/2022: List all these applications on 02.12.2022.

— sd —
(L.N. GUPTA)
MEMBER (T)

— sd —
(BACHU VENKAT BALARAM DAS)
MEMBER (J)